

ITEM NO.8

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42056/2024

(Arising out of impugned final judgment and order dated 29-01-2024 in LPA No. 254/2023 passed by the High Court Of Jharkhand At Ranchi)

THE STATE OF JHARKHAND & ORS.

Petitioner(s)

VERSUS

RABINDRA GOPE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.233618/2024-CONDONATION OF DELAY IN FILING and IA No.233619/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.233620/2024-EXEMPTION FROM FILING O.T.)

Date : 18-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Jayant Mohan, AOR
Mr. Karma Dorjee, Adv.
Ms. Adya Shree Dutta, Adv.
Ms. Meenakshi Chatterjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. After arguing for sometime, the learned counsel for the petitioners seeks permission to withdraw this special leave

petition.

3. We are fed up with such frivolous special leave petition(s) filed by various State Governments and public undertakings.

4. Merely because the officers of the State Government(s) or the public undertaking(s) do not have to bear the costs of litigation personally, the Court is burdened with such frivolous matters.

5. In spite of warnings, the counsel appearing for the various State Governments and public undertaking(s), have not shown any intention to refrain from filing such frivolous special leave petitions. We continue to observe a lack of improvement in the attitude of the State Governments and public undertakings(s) regarding the issue.

6. We, therefore, dismiss the present special leave petition with costs quantified at Rs.1,00,000/- (Rupees One Lakh Only) to be paid within four weeks from the date of this order. The costs of Rs.50,000/- (Rupees Fifty Thousand Only) shall be deposited in the Supreme Court Advocates-on-Record Association to be used for the purpose of Library and the costs of Rs.50,000/- (Rupees Fifty Thousand Only) shall be deposited with the Supreme Court Bar Association Advocates Welfare Fund.

7. The State Governments and public undertaking(s) would be at liberty to conduct an enquiry to identify which officers

were responsible for filing such ill-advised special leave petition(s) and may also seek to recover costs from such officer(s).

8. Pending application(s), if any, stand(s) disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)